

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 343 of 2019

IN THE MATTER OF:

Jitendra Kumar Taylia

...Appellant

Vs

Kumar Arch Tech Pvt. Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Arvind Kumar Gupta and Ms. Henna George,
Advocates.**

**For Respondents: Mr. Kiran C. Shah, Interim Resolution
Professional.**

Ms. Charu Tyagi, Advocate for R-2.

ORDER

15.04.2019: Learned counsel for the Appellant submits that matter has been settled and application under Section 9 has been already withdrawn by the Respondent. This is also accepted by learned counsel for the Respondent.

2. In the aforesaid background, we declare the appeal infructuous and close it.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

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